

MINISTRY OF COMMERCE AND INDUSTRY

(Department of Commerce)

NOTIFICATION

New Delhi, the 30th October, 2017

S.O. 3535(E).—WHEREAS, M/s. Gigaplex Estate Private Limited, a private organization, had proposed under Section 3 of the Special Economic Zones Act, 2005 (28 of 2005), (hereinafter referred to as the said Act), to set up a sector specific Special Economic Zone for Information Technology and Information Technology Enabled Services at Plot No. IT-5, Airoli Knowledge Park-TTC Industrial Area, Villages Airoli and Dighe, District Thane in the State of Maharashtra;

AND, WHEREAS, the Central Government, in exercise of the powers conferred by sub-section (1) of section 4 of the said Act read with rule 8 of the Special Economic Zones Rules, 2006, had notified the following areas at above Special Economic Zone as per the details given below:—

S. No.	Notification No.	Date	Notified Area in Hectares	Total Area in Hectares
(i)	S.O. 1695(E)	11.06.2013	11.74	11.74
(ii)	S.O. 595(E)	18.02.2015	1.170	12.91

AND WHEREAS, M/s. Gigaplex Estate Private Limited, has now proposed to include an area of 3.61 hectares at above Special Economic Zone and Central Government has granted approval on 08.03.2017;

NOW, THEREFORE, in exercise of the powers conferred by second proviso to sub-section (1) of section 4 of the Special Economic Zones Act, 2005 and in pursuance of rule 8 of the Special Economic Zones Rules, 2006, the Central Government hereby notifies an additional area of **3.61 hectares**, as a part of above Special Economic Zone, thereby making total area of the Special Economic Zone as **16.52 hectares**, comprising the survey numbers and the area given below in the table namely:—

TABLE

S. No.	Village	Survey No.	Area in hectares
1.	Airoli	145(PT)	0.574
2.		146 (PT)	1.99
3.		147 (PT)	0.574
4.		148 (PT)	0.15
5.		149 (PT)	0.191
6.		153 (PT)	0.131
	Total		3.61
	Grand total area of SEZ after above addition		16.52

[F. No. F. 1/5/2011-SEZ]

SUNIL KUMAR, Addl. Secy.